

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 626**  
**CP-130/ND/2015**

**IN THE MATTER OF:**

**Mr. Dinesh Jhunjunwala**

**...APPLICANT**

**Vs.**

**M/s. Citixsys Technologies Ltd. and Ors.**

**...RESPONDENT**

**Section**

**U/s 397, 398 of Comp. Act, 2013**

**Order delivered on 25.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant :**

**For the Respondent :**

**ORDER**

Ld. Counsel for the Petitioner is present and submitted that in terms of order dated 22.02.2024 they have served the Respondent through publication and filed the proof of service, which is now available on the e-portal. Ld. Counsel on behalf of R-1 is present and sought time to file their reply. Time prayed is granted. None appeared on behalf of remaining respondents. One last opportunity is given to the remaining respondents to file their reply. List the matter on **11.07.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**